

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
Appeal-293/252/ND/2023

**IN THE MATTER OF:**

Income Tax Officer, Ward 9(1), New Delhi

**.....Applicant**

**Vs.**

Roc & Ors.{3} (M/s Fast Rise Exim Pvt. Ltd.)

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.

For the Respondent :

For the RoC : Mr. Aakash Sharma, Adv.

**ORDER**

Ld. Counsel on behalf of the Income Tax Department is present and submitted that in terms of order dated 03.04.2024, they have served the Respondent through publication and the proof of service is now available on the e-portal of the Tribunal. No one is present on behalf of the Respondent (other than RoC). Ld. Counsel on behalf of the RoC is present. In the interest of justice, one more opportunity is given to the remaining Respondents to appear and file their response. List the matter on **21.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**